

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**Company Appeal (AT)(Ins.) No. 1513 of 2019**

**In the matter of:**

**Kotak Mahindra Bank Ltd.**

**...Appellant**

**Vs.**

**Testtex India Laboratories Pvt. Ltd. & Ors.**

**...Respondent**

**Present :**

**Appellant: Mr. Arvind Nayar, Sr. Advocate, Mr.Amit Mahaliyan, Ms. Upasana Chandrashekar, Advocates**

**Respondent: Mr. Prakash, Practising Company Secretary**

**ORDER**

**22<sup>nd</sup> January, 2020**

Mr. Prakash Pandya, Practising Company Secretary represents the only Respondent and prays time to file Reply/Response. On his request, the matter is adjourned by one week for filing of Rejoinder. Further one week is granted to the Appellant.

Registry is directed to list the matter on **12<sup>th</sup> February, 2020.**

[Justice Venugopal M.]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

ss/nn